

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF
POBI TECHNOLOGIES & CONSTRUCTIONS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	Pobi Technologies & Constructions Private Limited
2.	Date of Incorporation of Corporate Debtor	18/09/2006
3.	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Kolkata
4.	Corporate Identity Number of Corporate Debtor	U45203WB2006PTC111398
5.	Address of the registered office and principal office of corporate debtor, if any	Karangapara Road, Durgapur, West Bengal-713201
6.	Insolvency commencement date in respect of corporate debtor	11/12/2019 (Order communicated on 17/12/2019)
7.	Estimated date of closure of insolvency resolution process	08/06/2020
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name : Shashi Agarwal Registration No.: IBBI/IPA-001/IP-P00470/2017-18/10813
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Subarna Appartment, (Opp.: Udayan Club), 21N, Block-A, New Alipore, Kolkata - 700053 Email:shashiagg@rediffmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Subarna Appartment, (Opp: Udayan Club), 21N, Block-A, New Alipore, Kolkata - 700053 Email: pobi6750@rediffmail.com
11.	Last date for submission of claims	31/12/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable



14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable
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Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of Pobi Technologies & Constructions Private Limited on 11/12/2019.

The creditors of Pobi Technologies & Constructions Private Limited, are hereby called upon to submit their claims with proof on or before 31/12/2019 to the interim resolution professional at the address mentioned **against entry No. 10.**

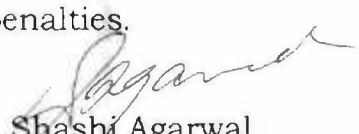
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA – Not applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 18.12.2019

Place: Kolkata


Shashi Agarwal

Interim Resolution Professional

Reg. No.: IBBI/IPA-001/IP-P00470/2017-18/10813

